

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Mentioning Item
41/241-242/ND/2019**

IN THE MATTER OF:

Mrs. Madhu Verma and Anr.

...APPLICANT

Vs.

M/s. Majestic Holdings Pvt. Ltd. and Ors.

...RESPONDENT

Section

U/s 241-242

**Order delivered on 05.12.2022
(Virtual Hearing)**

Coram:


**SHRI BACHU VENKAT BALRAM DAS, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Applicant
For the Respondent**


**:Mr. Sumant Batra, Advocate.
:Mr. Swapnil Gupta and Mr. Varun
Tandon, Advocates.**

ORDER

This is mentioned matter. Heard the submissions made by the counsel for the Applicant Mr. Sumant Batra and counsel for the Respondents Mr. Swapnil Gupta and Mr. Varun Tandon, Advocates. List this matter along with IA 436 of 2022 tomorrow i.e. on **06.12.2022 at 2:30 PM**. Parties are at liberty to inform the Tehsildar about this order. Dasti of this order is allowed.


[Redacted signature]

**(Rahul Bhatnagar)
Member (T)**


[Redacted signature]

**(Bachu Venkat Balram Das)
Member (J)**